

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 53160 OF 2018

[Arising out of Order-in-Appeal No. 362(SM)/ST/JPR/2018 dated 29.05.2018
passed by the Commissioner (Appeals) Central Excise & CGST, Jaipur]

DIVYA CONSTRUCTION COMPANY

A-71, Bhan Nagar, Queens Road
Jaipur 302006 (Rajasthan)

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-JAIPUR I.**

NCRB, Statue Circle, C Scheme
Jaipur

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri S K Rehman, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **19/01/2024**

FINAL ORDER No. 50178 /2024

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant
regarding full and final settlement of the tax dues. The appeal,
therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**